

HIGH COURT OF MP BEHCN AT INDORE

MCRC No.24786/2018

Smt. Chetna vs. Shivpal

Indore: Dated:-06.12.2018

Shri K.S. Khichi, learned counsel for the petitioner.

Shri Pankaj Wadhvani, learned Public Prosecutor for the respondent/State.

After arguing at length, learned counsel for the petitioner prays for withdrawal of the petition with liberty to file a fresh petition after removing the mistakes in the present petition.

Prayer is allowed.

The petition is dismissed as withdrawn.

Original/certified copies of the documents be returned to the petitioner subject to substitute of self attested copies of those documents.

With the aforesaid, the present petition stands disposed of.

(Virender Singh)
Judge

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